

28.04.2014.

Sri R.C. Singh, learned counsel, who was conducting the case on behalf of the applicant is no more as such registry is directed to issue notice to the applicant either to engage another counsel or to appear in person to defend his case. None is present for the respondents.

List this case on 07.07.2014.

*✓*

*J.C.*

(Dr. Murtaza Ali)  
Member (J)

(Ms. Jayati Chandra)  
Member (A)

Amit/-

*On copy of order  
Issued 28.4.14  
Deemed  
For present  
29.4.14*

*OK  
Secty of Regd  
for Jayanti  
Chandra*

07.7.2014

O.A. No. 7/2009

Hon'ble Sri Navneet Kumar, Member (J)  
Hon'ble Ms. Jayati Chandra, Member (A)

List revised. No one is present on behalf of the applicant  
Sri Pankaj Awasthi for Sri A.K. Chaturvedi for respondents.

Neither there is any request for pass over or for adjournment on behalf of the applicant. Notices were also issued to the applicant to engage some other counsel but despite that no one is present on behalf of the applicant. It appears that applicant is not interested to pursue his case. Accordingly, O.A. is dismissed in default and for non-prosecution.

*J.C.*

M(A)

HLS/-

*W.R. Agarwal  
M(J)*

*On copy of order  
Issued 07.7.14  
Deemed  
For present  
18.7.14*